GOVERNMENT OF INDIA MINISTRY OF COMMUNICATIONS DEPARTMENT OF TELECOMMUNICATIONS

LOK SABHA UNSTARRED QUESTION NO. 887 TO BE ANSWERED ON 20TH DECEMBER, 2017

RULES AND ACTS GOVERNING WIRED AND WIRELESS COMMUNICATION

887. SHRI ABHISHEK SINGH:

Will the Minister of COMMUNICATIONS be pleased to state:

(a) the acts and rules which govern various wired and wireless communications in the country;

(b) whether the Government has tried to beef up the effectiveness of the said rules and acts in present day context as most of the governing laws are decades old and communications is a constantly evolving field, if so, the details thereof and if not, the reasons therefor; and

(c) whether the Government has setup any committee to study the relevance of such old laws governing modern communications policy and if so, the details thereof and if not, the reasons therefor along with the time by which the said committee is likely to be set up and submit its report?

ANSWER

THE MINISTER OF STATE (IC) OF THE MINISTRY OF COMMUNICATIONS & MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI MANOJ SINHA)

(a) The Acts governing wired and wireless communications in the country are Indian Telegraph Act, 1885 and the Indian Wireless Telegraphy Act, 1933 and the Rules made under these Acts. The principal Rules are:-

- (1) Indian Telegraph Rules, 1951
- (2) Indian Wireless Telegraphy (Commercial radio operators certificate of proficiency and license to operate wireless telegraphy) Rules, 1954
- (3) Indian Wireless Telegraphy (Demonstration) Rules, 1962
- (4) Indian Wireless Telegraphy (Experimental Service) Rules, 1962
- (5) Indian Wireless Telegraphy (Possession) Rules, 1965
- (6) Indian Wireless Telegraphy (Foreign Aircraft) Rules, 1973
- (7) Indian Wireless Telegraphy (Amateur) Rules, 1978
- (8) Indian Wireless Telegraphy (Commercial radio operators certificate of proficiency and license to operate Global Maritime Distress and Safety System) Rules, 1997

Amendments to the above mentioned Rules have been carried out from time to time.

(b) At present, there is no plan to amend the Acts. However, amendments to the existing Rules under the Acts have been carried out from time to time, as per the requirement.

(c) To formulate the National Telecom Policy-2018, work is underway including consultation with stakeholders. The amendment in the Acts is subject to contents of the National Telecom Policy-2018.
